

[Shri Nanayan Datt tiwari]

laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4504/82].

REVIEW AND ANNUAL REPORT OF NATIONAL AGRICULTURAL COOPERATIVE MARKETING FEDERATION OF INDIA, LTD. NEW DELHI, FOR 1980-81

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): I beg to lay on the Table:

(i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1980-81.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[placed in Library. See No. LT-4505/82)

11.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1982, agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 9th August, 1982."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1982, agreed without any amendment to the Motor Vehicles (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 10th August, 1982".

(iii) "In accordance with the Provisions of rules 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1982, agreed without any amendment to the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 7th August, 1982".

(iv) "In accordance with the Provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Iron Ore Mines & Manganese Ore Mines Labour Welfare Cess (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 7th August, 1982, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill".

श्री मनोराम बागड़ी (हिस्सार) : सचिव महोदय को हिन्दी में बोलना चाहिए ।

11.05 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last